

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2488  
ANSWERED ON:08.12.2006  
ACQUISITION OF LAND BY DDA  
Singh Kunwar Rewati Raman

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

:

- (a) Whether the Delhi Development Authority (DDA) acquired land on cheap rates from the farmers ;
- (b) If so, the details thereof for the last three schemes ;
- (c) Whether DDA is selling flats/plots at market rates ;
- (d) If so, the reasons therefor ;
- (e) Whether the Government has renounced their policy of providing dwelling units to the needs people at reasonable rates; and
- (f) If so, the details thereof ?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN)

(a)&(b): The Delhi Development Authority (DDA) has informed that it does not acquire land directly from the farmers. Acquisition is carried out by Land & Building Department of Govt. of NCT of Delhi (GNCTD) based on the requisition sent by DDA to that Department. The rates of compensation are determined by Land & Building Department and the amount so determined is deposited by DDA with GNCTD for making necessary payment to the farmers.

(c)to(f): DDA has further informed that it allots plots under Rohini Residential Scheme, 1981 to the registrants and alternative plots to the farmers/land owners, whose land is acquired, at pre-determined rates. Remaining residential plots are auctioned as per provisions of the Delhi Development Authority (Disposal of Developed Nazul Land) Rules, 1981.

The allotment of flats is made to the registrants through computerized draw. The cost of the flat is worked out on the principles of standard costing, where land cost is based on pre-determined land rate and the construction cost is based on actual cost of construction.